

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 3338/2016**

New Delhi this the 30<sup>th</sup> day of September, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Anil Kumar Thakur,  
Age-52 years,  
S/o. Sh. Harbans Lal,  
R/o. 30/938, Madan Gir,  
D.D.A. (Janta Flats), New Delhi-110 062. ....Applicant

(By Advocate: Mr. Sanjeev Kumar)

Versus

Union of India  
Through Principal Chief Commissioner of Income Tax,  
Delhi-I, Central Revenue Building, I. P. Estate,  
New Delhi-110 002. ....Respondent

(By Advocate: Mr. Hanu Bhaskar)

**O R D E R (O R A L)**

**By : V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant and Mr. Hanu Bhaskar learned counsel, on receipt of an advance copy of this O.A, for the respondent.

2. It is submitted that the applicant was dismissed from service vide impugned Annexure A/1 dated 04.04.2016. The statutory appeal preferred by him against the said order, even after hearing the applicant, is still pending with the respondents without passing any orders thereon.

3. In the circumstances, the O.A is disposed of without going into the merits of the case by directing the respondents to dispose of the statutory appeal stated to have been preferred by the applicant, within 60 days from

the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of this O.A., be enclosed with this order.

(K.N. Shrivastava)  
Member (A)

(V. Ajay Kumar)  
Member (J)

/Mbt/